

Despite campaign, India saw number of prisoners increase in 2022

<https://scroll.in/article/1060246/despite-campaign-india-saw-number-of-prisoners-increase-in-2022>

A majority of the inmates are undertrial and largely from oppressed caste groups, a trend that has held for several years.

By December 2022, India's prisons were filled to 131% of capacity, up one percentage point from 2021, according to latest data released by the National Crime Records Bureau. This is despite a campaign in July last year to identify undertrial prisoners eligible for release, and the country adding 11 prisons since 2021.

Overall, there were 573,220 prisoners in India, according to the 2022 Prison Statistics India report, an annual dataset released by the crime records bureau since 1995. The majority of inmates – more than three in four – are undertrials, reflecting a continuing trend since the previous years. Three in four prisoners in India's jails were under trial in 2020, which was the highest share of undertrial detainees in prison since at least 1995, IndiaSpend reported in February 2022.

Similarly, a majority of the undertrials belong to oppressed caste groups including the Scheduled Castes, Scheduled Tribes and Other Backward Classes. IndiaSpend had reported on the high proportion of undertrials from these groups in September 2020.

Further, 119 prisoners died by suicide in 2022, at a rate of 20.8 prisoners per 100,000 prisoners. This is 67% more than India's suicide rate of 12.4 per 100,000 population.

Prison occupancy

The National Legal Services Authority, or NALSA, ran a campaign in July 2022 to identify undertrial prisoners eligible for release. Nearly 25,000 undertrial prisoners were released on bail, according to NALSA's 2022 report. The campaign is estimated to have resulted in the decrease in prison population by nearly 5% and undertrials by 6%, resulting in a reduction of prison occupancy by 6%. Further, India added 11 prisons, increasing the country's prison capacity by 10,657.

Yet, in absolute numbers, India's prisons had 19,186 more prisoners by the end of 2022, compared with 2021. Since 2011, the prison population increased each year. In 2021, Indian prisons saw the highest increase in prisoners at 13.4%.

A majority of prisoners – 75.8% in 2022 – are under trial, the data show. Since 2005, this share has been at least two in three prisoners each year. Indiscriminate arrests and

a broken bail system are factors leading to congestion in prisons, IndiaSpend reported in August 2022.

A high undertrial ratio is indicative of the poor functioning of the criminal justice system, according to an analysis of prison statistics from 2021 by the Commonwealth Human Rights Initiative. It not only overburdens the prison administration but also leads to inhuman conditions in prisons due to chronic overcrowding, the analysis had said.

The number of undertrials released in 2022 is similar to the number in 2019, but higher than 2021, said Madhurima Dhanuka, head of the prison reforms programme at the Commonwealth Human Rights Initiative. "This could be due to various reasons including campaigns by NALSA, courts being more liberal in granting bail, and the post-Covid reduction in courts backlog."

Caste and religion

Two in three undertrial prisoners belong to the oppressed caste groups of Scheduled Castes, Scheduled Tribes and Other Backward Classes. This share has remained over 60% over 25 years since 1998, our analysis of government data shows.

Custodial populations hold a mirror to the social inequalities and discrimination that exists in society and the socio-economic processes push certain communities to the margins, Vijay Raghavan, professor, Centre for Criminology and Justice at the Tata Institute of Social Sciences and project director of Prayas, a field action project working on criminal justice, had told IndiaSpend.

In 2022, about a fifth (21%) of the undertrials in 2022 were SCs, 9% were from the Scheduled Tribes and 35% were from the Other Backward Classes. For context, 17% of India's population are Scheduled Castes and 9% are Scheduled Tribes.

Further, 65.2% undertrials in 2022 were Hindu – 2.6 percentage points less than the previous year – and 19.3% were Muslim, up 1.3 percentage points, the data show. Muslims account for 14.2% of India's population, according to government data. Over a decade, more than one in six undertrials were Muslim, higher than the Muslim population share in India.

Suicide in prisons

Across India's prisons, 119 prisoners died by suicide in 2022, which was 21% lower than 2021, the data show. Overall, there were 1,995 deaths in prisons in 2022, of which 8% were unnatural. Suicides formed three-fourths of the unnatural deaths, down from 81% in 2021.

The suicide rate in prisons, as we said, was 20.8 per 100,000 prisoners in 2022—67% more than the all-India rate of 12.4 suicides per 100,000 population. In a decade since 2013, the suicide rate in prisons was highest in 2020 (31.9).

India reported its highest suicide rate at 12.4 per 100,000 population in 2022, according to Accidental Deaths and Suicides in India. Experts told IndiaSpend that this might be a reflection of better reporting of deaths by suicide rather than an actual increase in the numbers.

The pandemic led to severe curbs on the rights of prisoners, particularly their communication with families and lawyers, access to courts, access to medical care, access to rehabilitation and vocational facilities, etc. These pandemic restrictions caused restrictions on communication with families, access to courts and healthcare, and rehabilitation which “exacerbated vulnerabilities of prisoners”, said the 2022 Commonwealth Human Rights Initiative analysis.

In 2022, India had 25 psychiatrists/psychologists in prisons, just over a third of the sanctioned strength. This was less than the 33 psychiatrists/psychologists in 2021.

Tamil Nadu was reported to have 10 psychiatrists/psychologists while Delhi and Karnataka reported four each. Overall, 25 states and Union territories did not have a sanctioned post for a psychiatrist or psychologist, and 29 did not have one in place.

In June 2023, the National Human Rights Commission issued an advisory to states to focus on 11 areas which included filling up the vacancies and augmenting the staff strength and training prison staff and prisoners.

Stray dog attack is municipality's fault: Odisha HC asks Puri civic body to pay Rs 10 lakhs to the family of 4-year-old who was mauled to death

<https://www.opindia.com/2023/12/odisha-hc-asks-puri-civic-body-to-pay-rs-10-lakhs-to-family-of-4-year-old-mauled-to-death/>

The order was issued by the High Court during the hearing of a petition related to a 2016 Puri case in which a four-year-old child was mauled by a pack of stray dogs.

In a significant ruling, the Orissa High Court mandated that Puri Municipality compensate the family of a young person who passed away from a dog bite by Rs 10 lakh.

The order was issued by the High Court during the hearing of a petition related to a 2016 Puri case in which a four-year-old child was mauled by a pack of stray dogs.

“The Municipality had submitted an affidavit saying there is no provision in the Municipality Act to provide compensation to the victim’s family. However, the Court anyway ruled that the Municipality should pay Rs 10 lakh compensation to the family of the deceased child,” Rajkishore Swain, the counsel of the petitioner said.

“The court took cognizance of the Municipality Act and Animal Birth Control Act under which there are provisions to take action against the civic bodies if they falter in controlling stray animals in the cities,” Swain added.

“I had filed a PIL in the Orissa High Court after four stray dogs mauled the child to death. I wanted the government to compensate the family of the child for their loss,” the petitioner said.

It is important to note that stray dogs in the state are becoming a bigger threat to children.

Not only did the Acharya Harihar Post Graduate Institute of Cancer (AHPGIC) in Cuttack report an increasing number of stray dog bite incidents, but the National Human Rights Commission (NHRC) also took notice of these incidents on its own.

In May of this year, the commission sent notices about the matter to the City Municipal Corporation, the hospital administration in the state of Odisha, and the state government. The NHRC said these incidents, if true, are a violation of the patients’ human rights.

Chief Electoral Officer directs Visakhapatnam Collector to probe into complaint on deletion of names from electoral rolls

<https://www.thehindu.com/news/cities/Visakhapatnam/chief-electoral-officer-directs-visakhapatnam-collector-to-probe-into-complaint-on-deletion-of-names-from-electoral-rolls/article67642203.ece>

Chief Electoral Officer Mukesh Kumar Meena directed the Collector and District Election Officer, Visakhapatnam, to inquire into the allegation on removal of names without procedure and to initiate action against the officials concerned, if the allegations were true, and to restore the deletion by obtaining Form-6 and send a report.

In a letter to the District Collector, Mr. Meena noted that a letter was received from Telugu Shakti president B.V. Ram along with a paper clipping, wherein it was reported that the names of him and his parents were deleted from the electoral rolls by the officials. The Chief Electoral Officer also noted that the NHRC had directed that appropriate action should be taken within eight weeks and the complainant/victim should be informed of the same

NHRC notice to Karnataka govt, DGP over woman being stripped, paraded naked in Belagavi

<https://www.deccanherald.com/india/delhi/nhrc-notice-to-karnataka-govt-dgp-over-woman-being-stripped-paraded-naked-in-belagavi-2813584>

The alleged incident took place on December 11 after the woman's son eloped with a girl who was going to get engaged with someone else, according to the Karnataka Police.

New Delhi: The NHRC has issued a notice to the Karnataka government and the state's police chief after a 42-year-old woman was allegedly stripped, paraded naked and tied to an electric pole and assaulted in a village in Belagavi district, officials said on Friday.

The purported act, as reported, seems to have a 'stereotyped patriarchal approach', which is a clear demonstration of the violation of the right to life and dignity of the victim, the National Human Rights Commission observed in a statement.

The alleged incident took place on December 11 after the woman's son eloped with a girl who was going to get engaged with someone else, according to the Karnataka Police. The NHRC has taken suo motu cognisance of a media report, carried on December 12, that 'a 42-year-old woman was stripped, paraded naked, tied to an electric pole and assaulted' in Belagavi district after her son eloped with a girl from the same village. The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim woman. It is the duty of the state to safeguard vulnerable sections of the society, especially women, children and elderly persons, it said. Accordingly, the Commission has issued notices to the chief secretary and director general of police of Karnataka, seeking a detailed report within four weeks, officials said. 'It should include the status of the registration of FIR, progress in investigation, arrest, if any, compensation under the Victim Compensation Scheme, if paid, and the steps taken or to be taken to prevent such incidents in the state.' Considering the gravity of the matter, the Commission has also asked its DIG, Investigation to constitute a team to conduct an on-spot fact-finding inquiry at the earliest and submit a report, within two weeks,' it said.

NHRC issues notice to K'taka over incident of stripping, beating of woman

https://www.business-standard.com/india-news/nhrc-issues-notice-to-k-taka-over-incident-of-stripping-beating-of-woman-123121600030_1.html

The National Human Rights Commission (NHRC) sent a notice to the Government of Karnataka on Friday over the reported incident of stripping and beating a woman in Belagavi district.

The commission also sought a report from the Karnataka government within four weeks and decided to send its team for a spot inquiry.

According to the official statement, the National Human Rights Commission has taken suo motu cognizance of a media report carried on December 12, 2023, that a 42-year-old woman was stripped, paraded naked, tied to an electric pole and assaulted at Hosa Vantamuri village, Belagavi district, Karnataka, after her son eloped with a girl from the same village.

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim woman.

"The purported act, as reported, seems to have a stereotyped patriarchal approach, which is a clear demonstration of the violation of the right to life and dignity of the victim. It is the duty of the State to safeguard vulnerable sections of the society, especially women, children, elderly persons and people," said the NHRC.

Accordingly, the Commission issued notices to the Chief Secretary and Director General of Police of the Government of Karnataka, seeking a detailed report within four weeks.

It should include the status of the registration of the FIR, progress in investigation, arrest, if any, compensation under the Victim Compensation Scheme, if paid and the steps taken or to be taken to prevent such incidents in the State, said the NHRC.

Considering the gravity of the matter, the Commission has also asked its DIG, Investigation, to constitute a team to conduct an on-the-spot fact-finding inquiry at the earliest and submit a report within two weeks.

India News | NHRC Issues Notice to Karnataka Govt over Reported Incident of Stripping, Beating of Woman

<https://www.latestly.com/agency-news/india-news-nhrc-issues-notice-to-karnataka-govt-over-reported-incident-of-stripping-beating-of-woman-5633127.html>

Get latest articles and stories on India at LatestLY. The National Human Rights Commission (NHRC) sent a notice to the Government of Karnataka on Friday over the reported incident of stripping and beating a woman in Belagavi district.

New Delhi [India], December 16 (ANI): The National Human Rights Commission (NHRC) sent a notice to the Government of Karnataka on Friday over the reported incident of stripping and beating a woman in Belagavi district. The commission also sought a report from the Karnataka government within four weeks and decided to send its team for a spot inquiry.

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"The purported act, as reported, seems to have a stereotyped patriarchal approach, which is a clear demonstration of the violation of the right to life and dignity of the victim. It is the duty of the State to safeguard vulnerable sections of the society, especially women, children, elderly persons and people," said the NHRC. Accordingly, the Commission issued notices to the Chief Secretary and Director General of Police of the Government of Karnataka, seeking a detailed report within four weeks. It should include the status of the registration of the FIR, progress in investigation, arrest, if any, compensation under the Victim Compensation Scheme, if paid and the steps taken or to be taken to prevent such incidents in the State, said the NHRC. Considering the gravity of the matter, the Commission has also asked its DIG, Investigation, to constitute a team to conduct an on-the-spot fact-finding inquiry at the earliest and submit a report within two weeks. (ANI)

India News | NHRC Notice to K'taka Govt, DGP over Woman Being Stripped, Paraded Naked in Village

<https://www.latestly.com/agency-news/india-news-nhrc-notice-to-ktaka-govt-dgp-over-woman-being-stripped-paraded-naked-in-village-5633084.html>

Get latest articles and stories on India at LatestLY. The NHRC has issued a notice to the Karnataka government and the state's police chief after a 42-year-old woman was allegedly stripped, paraded naked and tied to an electric pole and assaulted in a village in Belagavi district, officials said on Friday.

New Delhi, Dec 15 (PTI) The NHRC has issued a notice to the Karnataka government and the state's police chief after a 42-year-old woman was allegedly stripped, paraded naked and tied to an electric pole and assaulted in a village in Belagavi district, officials said on Friday. The purported act, as reported, seems to have a "stereotyped patriarchal approach", which is a clear demonstration of the violation of the right to life and dignity of the victim, the National Human Rights Commission observed in a statement.

The alleged incident took place on December 11 after the woman's son eloped with a girl who was going to get engaged with someone else, according to the Karnataka Police. The NHRC has taken suo motu cognisance of a media report, carried on December 12, that "a 42-year-old woman was stripped, paraded naked, tied to an electric pole and assaulted" in Belagavi district after her son eloped with a girl from the same village.

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim woman. It is the duty of the state to safeguard vulnerable sections of the society, especially women, children and elderly persons, it said. Accordingly, the Commission has issued notices to the chief secretary and director general of police of Karnataka, seeking a detailed report within four weeks, officials said. "It should include the status of the registration of FIR, progress in investigation, arrest, if any, compensation under the Victim Compensation Scheme, if paid, and the steps taken or to be taken to prevent such incidents in the state." Considering the gravity of the matter, the Commission has also asked its DIG, Investigation to constitute a team to conduct an on-spot fact-finding inquiry at the earliest and submit a report, within two weeks," it said.

Karnataka Woman Stripped and Beaten: NHRC Issues Notice to State Government Over Incident in Belagavi

<https://www.latestly.com/socially/india/news/karnataka-woman-stripped-and-beaten-nhrc-issues-notice-to-state-government-over-incident-in-belagavi-5632753.html>

The National Human Rights Commission (NHRC) issued a notice to the Government of Karnataka over the reported incident of stripping and beating of a woman in Belagavi district.

The National Human Rights Commission (NHRC) issued a notice to the Government of Karnataka over the reported incident of stripping and beating of a woman in Belagavi district. The commission also sought a report within four weeks and decided to send its team for a spot enquiry. "The contents of the news report, if true, raise a serious issue of violation of the human rights of the victim woman. The purported act, as reported, seems to have a stereotyped patriarchal approach, which is a clear demonstration of the violation of the right to life and dignity of the victim. It is the duty of the State to safeguard vulnerable sections of the society, especially women, children, elderly persons and people," NHRC observed. Karnataka Shocker: Woman Stripped Naked, Paraded and Assaulted in Belagavi After Her Son Eloped With Girl, Seven Arrested.

NHRC Issues Notice To Karnataka Govt After Woman Paraded Naked In Belagavi, Seeks Report Within Four Weeks

<https://english.jagran.com/india/nhrc-issues-notice-to-karnataka-government-after-woman-paraded-naked-in-belagavi-seeks-report-within-four-weeks-10120697>

The commission has also sought a report within four weeks and decided to send its team for a spot inquiry.

The National Human Rights Commission on Friday issued a notice to the Government of Karnataka over the reported incident of stripping and beating of a woman in Belagavi district. The commission has also sought a report within four weeks and decided to send its team for a spot inquiry. "The contents of the news report, if true, raise a serious issue of violation of the human rights of the victim woman.

The purported act, as reported, seems to have a stereotyped patriarchal approach, which is a clear demonstration of the violation of the right to life and dignity of the victim. It is the duty of the State to safeguard vulnerable sections of the society, especially women, children, elderly persons and people," NHRC said.

NHRC issues notice to the Government of Karnataka over the reported incident of stripping and beating of a woman in Belagavi district; seeks report within four weeks, also decides to send its team for a spot enquiry. pic.twitter.com/sw1MTOQaAa— ANI (@ANI) December 15, 2023 This came after a 42-year-old woman was stripped naked, paraded and assaulted after being tied to an electric pole in Karnataka's Belagavi district after his son eloped with a woman.

Earlier in the day, BJP chief JP Nadda formed a five-member fact-finding committee to visit the incident site where the woman was paraded naked. He condemned the incident and attacked the Congress government calling the incident 'heinous' and a symptom of the party's "irresponsible behaviour" towards women's safety. Meanwhile, Finance Minister Nirmala Sitharaman also condemned the incident and said, "The recent incident in Belagavi, Karnataka falls in the same category as those repeated atrocities against the Dalits seen till recently in Congress-ruled Rajasthan and Chhattisgarh. For Congress, the downtrodden are just a votebank." Union Finance Minister Nirmala Sitharaman tweets, "The recent incident in Belagavi, Karnataka falls in the same category as those repeated atrocities against the Dalits seen till recently in Congress-ruled Rajasthan and Chhattisgarh. For Congress the downtrodden are just a... pic.twitter.com/wyqgOAXo4n— ANI (@ANI) December 15, 2023 Earlier, BJP Members of Parliament also held a protest in front of the Gandhi statue in Parliament against the Karnataka government. "The woman was paraded naked and she was tied to an electric pole and brutally beaten...The govt is running the Vidhan Sabha session near her

village...It happened in the constituency of the Women and Child Welfare Minister...Why is CM Siddaramaiah and the state home minister silent?... Nobody is taking action..." said Union MoS Shobha Karandlaje.

Karnataka Woman Stripped, Parades Naked: NHRC Issues Notice to State Govt, Police Chief

<https://www.oneindia.com/india/karnataka-woman-stripped-paraded-naked-nhrc-issues-notice-gen-3706357.html>

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report about a 42-year-old woman who was allegedly stripped, paraded naked, tied to an electric pole, and assaulted in Belagavi district, Karnataka. The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim woman.

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a 42-year-old woman was stripped, paraded naked, tied to an electric pole, and assaulted in Belagavi district of Karnataka after her son eloped with a girl from the same village.

NHRC Issues Notice to Karnataka Government

The NHRC has issued a notice to the Karnataka government and the state's police chief seeking a detailed report on the incident within four weeks. The report should include the status of the First Information Report (FIR) registration, progress in the investigation, arrests made, if any, compensation paid under the Victim Compensation Scheme, and steps taken or to be taken to prevent such incidents in the state.

On-Spot Fact-Finding Inquiry Ordered

Considering the gravity of the matter, the NHRC has also asked its Deputy Inspector General (DIG) of Investigation to constitute a team to conduct an on-spot fact-finding inquiry at the earliest and submit a report within two weeks.

Violation of Human Rights

The NHRC observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim woman. It emphasized that it is the duty of the state to safeguard vulnerable sections of society, especially women, children, and elderly persons.

The NHRC's prompt action in taking cognizance of the incident and issuing notices to the concerned authorities demonstrates its commitment to protecting the rights of citizens and ensuring justice for victims of human rights violations.

Belagavi stripping case: NHRC issues notice to state

<https://www.newindianexpress.com/states/karnataka/2023/dec/16/belagavi-stripping-casenhrc-issues-notice-to-state-2641995.html>

The Commission issued notices to the chief secretary and director general of police of the Karnataka government, seeking a detailed report within four weeks.

BENGALURU: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report of a 42-year-old woman stripped and paraded naked at Hosa Vantamuri village in Belagavi district.

A media release from NHRC said it has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the woman. “The purported act seems to have a stereotyped patriarchal approach, which is a clear demonstration of the violation of the right to life and dignity of the victim. It is the duty of the State to safeguard vulnerable sections of the society, especially women, children, elderly persons and people” it noted.

The Commission issued notices to the chief secretary and director general of police of the Karnataka government, seeking a detailed report within four weeks. It should include the status of the registration of FIR, progress in investigation, arrest, if any, compensation under the Victim Compensation Scheme if paid and the steps taken or to be taken to prevent such incidents.

Considering the gravity of the matter, the Commission has also asked its DIG, investigation, to constitute a team to conduct an on-the-spot fact-finding enquiry at the earliest and submit a report within two weeks, the release said.

महिला को निर्वस्त्र कर घुमाने पर NHRC ने कर्नाटक सरकार, DGP को दिया नोटिस

<https://jantaserishta.com/karnataka/karnataka-chief-minister-siddaramaiah-announces-loan-interest-waiver-to-farmers-838837>

नई दिल्ली: बेलगावी जिले के एक गांव में 42 वर्षीय एक महिला को कथित तौर पर निर्वस्त्र कर घुमाने, बिजली के खंभे से बांधने और उसके साथ मारपीट करने के बाद एनएचआरसी ने कर्नाटक सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है। शुक्रवार।

राष्ट्रीय मानवाधिकार आयोग ने एक बयान में कहा कि कथित कृत्य, जैसा कि रिपोर्ट किया गया है, एक 'रूढ़िवादी पितृसत्तात्मक दृष्टिकोण' प्रतीत होता है, जो पीड़ित के जीवन और सम्मान के अधिकार के उल्लंघन का स्पष्ट प्रदर्शन है।

कर्नाटक पुलिस के अनुसार, कथित घटना 11 दिसंबर को हुई जब महिला का बेटा एक लड़की के साथ भाग गया, जिसकी सगाई किसी और से होने वाली थी।

एनएचआरसी ने 12 दिसंबर को आई एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें कहा गया था कि बेलगावी जिले में 'एक 42 वर्षीय महिला को निर्वस्त्र किया गया, नग्न घुमाया गया, बिजली के खंभे से बांध दिया गया और उसके साथ मारपीट की गई' क्योंकि उसका बेटा एक लड़की के साथ भाग गया था। उसी गांव से.

आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सत्य है, तो पीड़ित महिला के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसमें कहा गया है कि समाज के कमजोर वर्गों, विशेषकर महिलाओं, बच्चों और बुजुर्गों की सुरक्षा करना राज्य का कर्तव्य है।

अधिकारियों ने कहा कि तदनुसार, आयोग ने कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर चार सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

'इसमें एफआईआर के पंजीकरण की स्थिति, जांच में प्रगति, गिरफ्तारी, यदि कोई हो, पीड़ित मुआवजा योजना के तहत मुआवजा, यदि भुगतान किया गया है, और राज्य में ऐसी घटनाओं को रोकने के लिए उठाए गए या उठाए जाने वाले कदम शामिल होने चाहिए।

'मामले की गंभीरता को ध्यान में रखते हुए, आयोग ने अपने डीआइजी, जांच को जल्द से जल्द मौके पर तथ्य-खोज जांच करने और दो सप्ताह के भीतर एक रिपोर्ट सौंपने के लिए एक टीम गठित करने के लिए भी कहा है।'

एनएचआरसी ने बेलगावी में महिला के साथ बदसलूकी के मामले में कर्नाटक सरकार को जारी किया नोटिस

<https://www.hindusthansamachar.in/Encyc/2023/12/15/NHRC-notice-to-the-Government-of-Karnataka.php>

नई दिल्ली, 15 दिसंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बेलगावी में एक महिला को निर्वस्त्र कर उसके साथ की गई मारपीट के मामले का संज्ञान लिया है। आयोग ने कर्नाटक सरकार के मुख्य सचिव एवं पुलिस महानिदेशक को नोटिस भेजकर चार सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। इसमें एफआईआर की स्थिति, जांच में प्रगति, गिरफ्तारी, पीड़ित को मुआवजा और राज्य में ऐसी घटनाओं को रोकने के लिए उठाए गए कदम शामिल होने चाहिए। उल्लेखनीय है कि 12 दिसंबर कर्नाटक के बेलगावी के होसा वंतमुरी गांव में एक 42 वर्षीय महिला को निर्वस्त्र कर नग्न घुमाया गया और बिजली के खंभे से बांध उसके साथ मारपीट की गई। ऐसा इसलिए किया गया क्योंकि क्यो महिला का बेटा उसी गांव की एक लड़की के साथ भाग गया था। मामले की गंभीरता को देखते हुए, आयोग ने अपने डीआइजी, जांच को जल्द से जल्द मौके पर तथ्यान्वेषी जांच करने और दो सप्ताह के भीतर एक रिपोर्ट सौंपसौं ने के लिए एक टीम गठित करने को भी कहा है।

एनएचआरसी ने बेलगावी में महिला के साथ बदसलूकी के मामले में कर्नाटक सरकार को जारी किया नोटिस

<https://udaipurkiran.in/hindi/nhrc-issues-notice-to-karnataka-government-in-case-of-misbehavior-with-woman-in-belagavi/>

New Delhi, 15 दिसंबर . राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बेलगावी में एक महिला को निर्वस्त्र कर उसके साथ की गई मारपीट के मामले का संज्ञान लिया है. आयोग ने Karnataka सरकार के मुख्य सचिव एवं Police महानिदेशक को नोटिस भेजकर चार सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है. इसमें First Information Report की स्थिति, जांच में प्रगति, गिरफ्तारी, पीड़ित को मुआवजा और राज्य में ऐसी घटनाओं को रोकने के लिए उठाए गए कदम शामिल होने चाहिए.

उल्लेखनीय है कि 12 दिसंबर Karnataka के बेलगावी के होसा वंतमुरी गांव में एक 42 वर्षीय महिला को निर्वस्त्र कर नग्न घुमाया गया और बिजली के खंभे से बांध उसके साथ मारपीट की गई. ऐसा इसलिए किया गया क्योंकि महिला का बेटा उसी गांव की एक लड़की के साथ भाग गया था. मामले की गंभीरता को देखते हुए, आयोग ने अपने डीआइजी, जांच को जल्द से जल्द मौके पर तथ्यान्वेषी जांच करने और दो सप्ताह के भीतर एक रिपोर्ट सौंपने के लिए एक टीम गठित करने को भी कहा है.

Belagavi Incident: बेलगावी की घटना पर रेखा शर्मा ने दी प्रतिक्रिया; NHRC ने जारी किया कर्नाटक सरकार को नोटिस

<https://www.amarujala.com/india-news/ncw-rekha-sharma-reacted-on-belagavi-incident-said-our-team-is-going-to-meet-the-victim-2023-12-15>

कर्नाटक के बेलगावी में हुई घटना को लेकर तमाम प्रतिक्रियाएं सामने आ रही हैं। अदालत की फटकार के बाद राष्ट्रीय महिला आयोग की अध्यक्ष की प्रतिक्रिया सामने आई है। उन्होंने कहा कि एनसीडब्ल्यू की एक टीम पीड़िता से मिलने जा रही है।

कर्नाटक के बेलगावी में आदिवासी महिला को निर्वस्त्र कर घुमाने की घटना का मामला तूल पकड़ता जा रहा है। तमाम राजनीतिक दलों ने राज्य सरकार की निंदा की। सिद्धारमैया सरकार के खिलाफ भाजपा ने जमकर हमला बोला है। साथ ही कर्नाटक के बेलगावी घटना पर एनसीडब्ल्यू की अध्यक्ष रेखा शर्मा ने प्रतिक्रिया दी है। उन्होंने कहा कि एनसीडब्ल्यू की एक टीम पीड़िता से मिलने जा रही है। इस बीच, महिला को निर्वस्त्र करने और पीटने की कथित घटना पर एनएचआरसी ने कर्नाटक सरकार को नोटिस जारी किया है। साथ ही चार सप्ताह के भीतर सरकार को रिपोर्ट दाखिल करने का निर्देश दिया है। इतना ही नहीं आयोग ने मौके पर जांच के लिए अपनी टीम भेजने का भी फैसला किया।

कर्नाटक सरकार विफल रही- रेखा शर्मा

कर्नाटक के बेलगावी घटना पर एनसीडब्ल्यू की अध्यक्ष रेखा शर्मा ने प्रतिक्रिया दी है। उन्होंने कहा कि एनसीडब्ल्यू की एक टीम पीड़िता से मिलने जा रही है। साथ ही पूरे मामले की जांच करेंगी। साथ ही उन्होंने कहा कि पीड़िता से पूछा जाएगा कि क्या उन्हें कोई मदद चाहिए। कर्नाटक सरकार और पुलिस ने इस पर कोई ध्यान नहीं दिया। कर्नाटक सरकार ने ऐसे मामलों पर त्वरित प्रक्रियाएं देनी चाहिए थीं। मुझे लगता है हाईकोर्ट की फटकार के बावजूद उन्होंने तुरंत कदम उठाया है।

भाजपा ने खोला मोर्चा

भाजपा राष्ट्रीय अध्यक्ष जेपी नड्डा ने कहा कि जब से कांग्रेस सत्ता में आई है, तब से महिलाओं के साथ होने वाले जघन्य अपराध बढ़ गए हैं। इस तरह की घटनाएं अब राज्य में रोज होने लगी हैं। मामले पर सरकार की निष्क्रियता कांग्रेस के गैरजिम्मेदाराना व्यवहार को दर्शाता है। वहीं कर्नाटक हाईकोर्ट ने बेलगावी में महिला को नग्न कराकर परेड कराए जाने की घटना पर नाराजगी जताई है। अदालत ने सवाल किया कि क्या समाज 17वीं सदी में वापस जा रहा है। अदालत ने महिला आयोग की भूमिका पर भी सवाल खड़े किए हैं।

#WATCH | Delhi: On the Belagavi incident, NCW's Chairperson Rekha Sharma says, "A team of NCW is going to meet the victim and investigate the issue. After observing her well-being, they will ask her if she received any help. The Karnataka government didn't pay any attention to... pic.twitter.com/NWJYIVc1EO

— ANI (@ANI) December 15, 2023

राज्य के गृह मंत्री ने किया दौरा, कहा- यह अमानवीय घटना मुख्यमंत्री सिद्धरमैया ने घटना पर टिप्पणी करते हुए कहा कि जिन लोगों ने यह अपराध किया है, उनके खिलाफ कड़ी कार्रवाई की जा रही है। राज्य गृह मंत्री जी परमेश्व ने इलाके का दौरा करने वाले गृह मंत्री जी परमेश्वर ने घटना को अमानवीय करार दिया।

क्या था मामला

कर्नाटक के बेलगवी जिले में महिला के साथ कथित तौर पर मारपीट की गई थी। दरअसल महिला का बेटा एक लड़की के साथ घर छोड़कर भाग गया था, जिसकी सगाई किसी और से होने वाली थी। इस कृत्य के बारे में पता चलने पर लड़की के परिवार के सदस्यों ने न्यू वंतामुरी गांव में उसके घर पर हमला किया, जिससे वह क्षतिग्रस्त हो गया। इसके बाद वे उसकी मां को घसीटकर ले गए। उसे निर्वस्त्र घुमाया और बिजली के खंभे से बांधकर उसकी पिटाई कर दी। इसके बाद पुलिस मौके पर पहुंची। घटना के सिलसिले में सात लोगों को गिरफ्तार किया था।



सीआईएसएफ ने रोलिंग ट्रॉफी जीती

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग के तत्वावधान में आयोजित 28वें केन्द्रीय सशस्त्र पुलिस बल वाद-विवाद प्रतियोगिता-2023 में सीआईएसएफ की टीम ने ओवर ऑल सर्वश्रेष्ठ टीम रोलिंग ट्रॉफी जीती है। इस प्रतियोगिता के अंतिम दौर में आठ टीमों ने हिस्सा लिया था। सीआईएसएफ पुरस्कार विजेताओं में उप निरीक्षक डीपी तिवारी को हिन्दी श्रेणी में प्रथम (विपक्ष में), उप निरीक्षक डीके ठाकुर को हिन्दी श्रेणी में द्वितीय (पक्ष में) और सहायक कमांडेंट ओपी पाल को अंग्रेजी श्रेणी में तृतीय (विपक्ष में) शामिल हैं।